

JM FINANCIAL MUTUAL FUND
NOTICE-CUM-ADDENDUM

NOTICE-CUM-ADDENDUM TO THE STATEMENT OF ADDITIONAL INFORMATION (SAI), SCHEME INFORMATION DOCUMENT (SID) AND KEY INFORMATION MEMORANDUM (KIM) OF THE SCHEMES OF JM FINANCIAL MUTUAL FUND ("THE FUND").

CHANGE IN ADDRESS OF OFFICIAL POINT OF ACCEPTANCE

Investors are requested to take note that the following Official Point of Acceptance (PoA) of the Schemes of JM Financial Mutual Fund managed by M/s. KFin Technologies Private Limited will be functioning from new address as under:

Location/Branch	Date	Old Address	New Address
Salem	September 24, 2020	No. 3/250, 6 th Cross Perumal Kovil back side of Fairland's, Salem - 636016. Tel: 0427-4020300.	No. 6, NS Complex, Omalur main Road, Salem - 636009. Tel: 0427-4020300.

This notice cum addendum forms an integral part of SID, KIM and SAI of the Schemes of the Fund, as amended from time to time. All the other terms and conditions of SID, KIM and SAI of the Schemes of the Fund will remain unchanged.

Place : Mumbai
Date : September 23, 2020

Authorised Signatory
JM Financial Asset Management Limited
(Investment Manager to JM Financial Mutual Fund)

For further details, please contact :

JM Financial Asset Management Limited

(Formerly known as JM Financial Asset Management Private Ltd.),

Registered Office: 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400025.

Corporate Office: Office B, 8th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai-400025.

Corporate Identity Number: U65991MH1994PLC078879. • Tel. No.: (022) 6198 7777

• Fax No.: (022) 6198 7704. • E-mail: investor@jmf.com • Website : www.jmfinancialmf.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

REF No. 16/2020-21

EXIT OFFER PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF
AMALGAMATED DEVELOPMENT LIMITED

CIN: L70109WB1948PLC016546

Registered Office: 7, Munshi Premchand Sarani, Hastings, Kolkata- 700 022,

Tel No.: 033- 2223 0016; Fax No.: 033- 2223 1569,

Email: compliance@lnbgroup.com, Website: www.amalgamateddevelopment.in

This Exit Offer Public Announcement ("Exit Offer PA") is being issued in accordance with Regulation 21 of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2009 as amended (the "Delisting Regulations") by M/s. Placid Limited forming part of the Promoters/ Promoter Group (hereinafter referred to as the "Acquirer") of M/s. Amalgamated Development Limited (hereinafter referred to as the "Company"/ "ADL"), to provide the remaining public shareholders ("Residual/ Remaining Public Shareholders") of ADL an exit opportunity. The Acquirer intends to acquire 1554 (One Thousand Five Hundred Fifty Four) equity shares representing 8.88% of fully paid up equity share capital of the Company held by the Residual Public Shareholders. This Exit Offer PA is in continuation of, and should be read in conjunction with the Public Announcement dated 08.02.2020, published on 10.02.2020 ("Public Announcement"/ "PA"), the Letter of Offer ("LOF") dated 08.02.2020 and the Post Offer Public Announcement dated 03.03.2020, published on 04.03.2020 ("Post Offer PA") in accordance with Regulation 18 of the Delisting Regulations.

Capitalized terms used but not defined in this Exit Offer PA shall have the same meaning assigned to them as in the Original PA, Letter of Offer, Post Offer PA and Exit Offer Letter (As defined below).

1. INTIMATION OF DATE OF DELISTING

1.1 Following the closure of the Delisting Offer and in accordance with the Delisting Regulations, the Company applied for the delisting of its Equity Shares on 18.09.2020 from The Calcutta Stock Exchange Limited ("CSE") (hereinafter referred to as the "CSE"/ "Stock Exchange") i.e. the only Stock Exchange where the equity shares of the Company were listed.

1.2 CSE, vide its letter dated 16.09.2020 received on 21.09.2020 has communicated to the Company that its equity shares will be delisted from official list of CSE with effect from 18.09.2020.

DELISTING OF THE EQUITY SHARES OF THE COMPANY MEANS THAT THE EQUITY SHARES OF THE COMPANY CANNOT AND WILL NOT BE TRADED ON STOCK EXCHANGE THEREAFTER.

2. OUTSTANDING EQUITY SHARES AFTER DELISTING

2.1 In accordance with regulation 21(1) of the Delisting Regulations, and as announced earlier in the Post Offer PA, the remaining Public Shareholders of the Company who did not or were not able to participate in the reverse book building process ("RBB Process") or who unsuccessfully tendered their equity shares in RBB process will be able to offer their equity shares to the Acquirer at the price of Rs. 4.883/- (Rupees Four Thousand Eight Hundred Eighty Three Only) ("Exit Price") for a period of one year starting from the date of Delisting i.e., 18.09.2020 to 17.09.2021 ("Exit Period").

2.2 The offer letter ("Exit Offer Letter") in this regard shall be dispatched to the remaining Public Shareholders whose names appear in the register of members of the Company as on 18.09.2020. In the event of any shareholder not receiving, or misplacing their Exit Offer Letter, they may obtain a copy by writing to the Registrar to the Offer i.e., Maheshwari Datamatics Private Limited, clearly marking the envelope "ADL- EXIT OFFER" at 23, R.N. Mukherjee Road, 5th Floor, Kolkata- 700 001. Alternatively, the soft copy of the exit offer letter may be downloaded from the website of the Company at www.amalgamateddevelopment.in.

3. PAYMENT OF CONSIDERATION TO RESIDUAL SHAREHOLDERS:

Subject to any regulatory approvals as may be required, the Acquirer intends to make payments on monthly basis, within 15 days of the end of the relevant calendar month ("Monthly Payment Cycle"). The first Monthly Payment Cycle shall commence within 15 days from November 01, 2020 for Equity Shares tendered upto October 31, 2020. Payments will be made only to those shareholders who have validly tendered their equity shares, by following the instructions laid out in the Exit Offer Letter and the application form enclosed therewith ("Exit Application Form"). Please note that the Acquirer reserves the right to make payments earlier.

If the Public Shareholders have any query, they may contact the Manager to the Exit Offer or the Registrar to the Exit Offer (details appearing below).

MANAGER TO THE EXIT OFFER:	
	VC Corporate Advisors Private Limited
	CIN: U67120WB2005PTC106051
	SEBI REGN No.: INM000011096
	Validity of Registration: Permanent
	(Contact Person: Ms. Urvi Belani/ Mr. Premjeet Singh)
	31 Ganesh Chandra Avenue, 2nd Floor, Suite No -2C, Kolkata-700 013
	Tel No : (033) 2225-3940 Fax : (033) 2225-3941 Email: mail@vccorporate.com Website: www.vccorporate.com

REGISTRAR TO THE EXIT OFFER:	
	Maheshwari Datamatics Private Limited
	CIN: U20221WB1982PTC034886
	SEBI REGN No.: INR000000353
	Validity of Registration: Permanent
	(Contact Person: Mr. S. Rajagopal)
	23, R.N. Mukherjee Road, 5th Floor, Kolkata - 700 001
	Tel No.: (033) 2248-2248 Fax No.: (033) 2248-4787 Email: mdpldc@yahoo.com Website: www.mdpl.in

Signed by the Acquirer:

For Placid Limited

Sd/-

LN Bangur

Director

DIN: 00012617

Date: 23.09.2020

Place: Kolkata

CREDITACCESS GRAMEEN LIMITED
Registered Office : New No. 49 (Old No.725), 46th Cross, 8th Block, Jayanagar, (Next to Rajalakshmi Kalyana Mantap) Bengaluru KA-560070 IN
Website : www.creditaccessgrameen.com
CIN : L51216KA1991PLC053425

Extract of unaudited Special Purpose Interim Condensed Standalone & Consolidated Financial results of the Company and its subsidiaries for the four months period ended July 31, 2020

Rs In crores

Sr. No.	Particulars	Period ended July 31, 2020	
		Unaudited	
		Standalone	Consolidated
1	Total Income from Operations	672.09	817.88
2	Net Profit for the period before Tax, Exceptional and Extraordinary items	146.77	162.81
3	Net Profit for the period before Tax and after Exceptional and Extraordinary items	146.77	162.81
4	Net Profit for the period after Tax, Exceptional and Extraordinary items	109.39	121.24
5	Total Comprehensive Income for the period [comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	118.45	130.32
6	Paid-up Equity Share Capital (Face value ₹10 per share)	144.08	144.08
7	Reserves excluding Revaluation Reserves as shown in the Audited Balance Sheet of previous year	2,525.09	2,590.23
8	Earnings Per Share (Face value ₹10 per share) (for continuing and discontinued operations) - not annualized		
	- Basic (₹)	7.60	8.22
	- Diluted (₹)	7.55	8.17

Notes:

1 The above financial results were reviewed and approved by the Audit Committee and thereafter taken on record by the Board of Directors at their respective meetings held on September 23, 2020. The Statutory Auditors have carried out a review of both the consolidated and standalone condensed interim financial statements for the said period and expressed an unmodified conclusion thereon.

2 The above is only an extract of the condensed format of Unaudited Special Purpose Interim Condensed Consolidated and Standalone Financial Information of the Company for the said period, which have been prepared for a specific purpose and hence the comparable figures are not available for the said period.

Date : September 23, 2020

Place : Bengaluru

Udaya Kumar Hebbar

Managing Director & CEO

Adfactors 344

Despite 70% surge in domestic prices, Indian tea exports feel pandemic heat

INDRONIL ROYCHOWDHURY
Kolkata, September 23

EVEN AS TEA prices in the domestic market have gone up by an average of more than 70% over last year's prices, the export market has been hit

with price realisation down by an average 31% over last year's realisation. There has been a low price syndrome overseas in the wake of Covid -19 with the markets choosing for cheaper variants.

Indian tea exports fell both

in volume and value terms between January to June 2020 but the declining trend between April and June further deepened in volume terms though price realisation during this period was a little higher compared to the prices realised

between January and March.

India's total tea exports between January and June were 93.93 million kg compared to 119.72 million kg exported during the same period in 2019. This naturally fetched a lower value of \$ 276.22 million or ₹2,050.52 crore in 2020 compared to \$ 385.14 million or ₹2,698.13 crore from exports during the same period last calendar year.

Average price per kg in the export market was also down from \$3.22 between January and June 2019 to \$2.94 during the same period in 2020. "Indian tea couldn't command a higher price this year in the export markets since the markets so far preferred cheap African tea over Indian tea. But Darjeeling, Orthodox and second

Indian tea exports fell both in volume and value terms between January and June 2020, but the declining trend between April and June further deepened in volume terms

Though the auction price in August for tea from 13 districts of Assam fetched an average ₹271 per kg with auction at the Sibsagar district fetching the highest price of ₹300.54 per kg, West Bengal's auction prices for tea from 4 districts were quite low at an average of ₹230 per kg, which brought down the average auction price of the two states. Monem said this has been due to an increase in supply at the spot markets, though overall production has been near 25% down. June, July and August are high productivity months and production in these months have increased supplies in the spot markets to some extent.

The lockdown period lost 120 million kg of production and thereafter floods in Assam triggered a loss of around 60 million kg. The industry expected that productions during June, July and August would offset production loss by 40 million kg but Monem finds 10-12% loss in production of Assam tea in September alone. He said, "production loss means loss in net cash flow but the loss can be made up if the trend of high prices continue."

Just in a month's gap average auction price fell by ₹22.50. "So it has to be watched where the price finally settles," said Monem. Vivek Goenka, president, Warren Tea, opined, with both fall in production and prices, the market is extremely volatile but it still hopes to be in profit when the year ends.

India's high growth path not foreordained: Warburg Pincus CEO

PRESS TRUST OF INDIA

Mumbai, September 23

INDIA HAS TAILWINDS like the demographic advantage to make it a high-growth economy, but the same cannot be considered foreordained and requires continued action, global private equity major Warburg Pincus' CEO Charles Kaye said on Wednesday.

Implementing the reforms vision is the "principal challenge" for India, Kaye said, specifying that both the challenges and opportunities for the country are domestic in nature.

Warburg Pincus has invested \$5 billion in India since 1995. Its bets include HDFC, Kotak Mahindra Bank and Bharti Airtel, where it made handsome returns, setting a milestone for risk capital investing.

The remarks come at a time when India has implemented reforms on the farm and labour fronts. "India has all the powerful tailwinds of demography and so much else, but that's not destiny, it's not foreordained and requires continued vigilance and significant action to continue to take advantage of that opportunity," Kaye emphasised.

Speaking at The Economic Times Global Business Sum-

mit through a video link, Kaye said India has improved remarkably since 1995 when the firm first invested in HDFC but added that the main challenge for the country is to complete the reforms vision.

"...the challenges still remain and I think those are the big open questions for India," he said. "I think what still remains India's principle challenge is sort of completing the reform vision."

Kaye welcomed the policy response to the current pandemic, saying while a debate rages domestically about the same, it has been better than what he had expected even though India has "offloaded" the responsibility of revival to the banking system.

"I think the more significant way it (India) dealt with it is that it essentially offloaded responsibility in some ways into the banking system and then provided meaningful monetary support through the RBI and moratoriums which has ended just now and we will see how it plays," he said.

He acknowledged that the fiscal response was limited to the schemes to revive rural incomes and added that the strategy followed by India seemed to be "letting the recovery itself lead economic recovery".

TRIVENI TURBINE LIMITED

Regd. Office : A-44, Hosriy Complex, Phase-II Extn., Noida - 201 305, U.P.
Corp. Office: 8th Floor, Express Trade Towers, 15-16, Sector - 16A, Noida - 201301, U.P.
Tel 91 120 4308000 / Fax 91 120 4311010-11 Email: shares.ttl@trivenigroup.com
Website: www.triveniturbines.com CIN: L29110UP1995PLC041834

NOTICE TO SHAREHOLDERS

TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION AND PROTECTION FUND
Notice is hereby given that pursuant to the provisions of Section 124(6) of the Companies Act 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, all shares in respect of which dividend has remained unclaimed/unpaid for seven consecutive years or more are required to be transferred by the Company in favour of the Investor Education and Protection Fund (IEPF).

In pursuance of the IEPF Rules, the Company has sent necessary intimation to the concerned shareholders who have not claimed/cashed the interim dividend for the Financial Year 2013-14 and whose shares are liable to be transferred to IEPF. The details of such shareholders have been uploaded on the website of the Company at www.triveniturbines.com under the section "Investors' Web Link: https://www.triveniturbines.com/transfer-shares-iefp.html. The shareholders may access the website of the Company to verify the details of the shares liable to be transferred to IEPF.

The concerned shareholders are requested to claim their unpaid interim dividend for the Financial Year 2013-14 onwards, by making an application to the company or its Share Transfer Agent i.e. Alankit Assignments Ltd. (Unit: Triveni Turbine Limited) at Alankit House, 4E/2, Jhandewalan Extension, New Delhi - 110055 or through email at rta@alankit.com. In case a valid claim for the unpaid dividend is not received on or before 10.12.2020, the Company shall with a view to comply with prescribed legal provisions transfer such shares to IEPF in accordance with the procedure prescribed under the IEPF Rules.

Shareholders may kindly note that the shares transferred to IEPF including the benefits accruing on such shares, if any, can be claimed back by them from the IEPF Authority after following the procedure prescribed under the IEPF Rules.

For any queries on the above matter Shareholders are requested to contact either of the following:-

Corporate Office of the Company	Registrar and Transfer Agent Office
Triveni Turbine Limited (Nodal Officer and Company Secretary) Express Trade Towers, 8th Floor, Plot No. 15-16, Sector 16-A, Noida - 201301 (U.P.) Tel. No. 120 4308000 Email: shares.ttl@trivenigroup.com	Alankit Assignments Limited (Unit: Triveni Turbine Ltd.) Alankit House, 4E/2, Jhandewalan Extension, New Delhi - 110055 Tel. No. 011-42541234, 23451234 E-mail: rta@alankit.com

For Triveni Turbine Limited
Sd/-
Rajiv Sawhney
Company Secretary
M. No. ACS 8047

Place: Noida (U.P.)

Date : September 23, 2020

OFFER OPENING PUBLIC ANNOUNCEMENT UNDER REGULATION 18(7) OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, FOR THE ATTENTION OF THE SHAREHOLDERS OF CROWN TOURS LIMITED

(CIN: L63040RJ1989PLC004942)

Registered Office: Opp. Rajputana Sheraton Hotel, Palace Road, Jaipur-302 006, Rajasthan

Tel No.: +91 141 4156 030/32/64; E-Mail ID: finance@crownjaipur.org

Website: www.crownjaipur.org/www.crownrajasthan.com

This advertisement is issued by Mark Corporate Advisors Private Limited ("Manager to the Offer") for and on behalf of Mr. Ranjith Soman (hereinafter referred to as "Acquirer") pursuant to Regulation 18(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations, 2011"/ "Regulations"), in respect of the Open Offer to acquire upto 8,06,000 Equity Shares of ₹10 each of Crown Tours Limited ("CTL"/ "Target Company") representing 26% of the Equity Share Capital/Voting Capital of the Target Company. The Detailed Public Statement ("DPS") with respect to the Offer was published on August 12, 2020 in the following newspapers:

Publication	Language	Edition(s)
Financial Express	English	All Editions
Jansatta	Hindi	All Editions
Mumbai Lakshadeep	Marathi	Mumbai Edition
Prabhat Abhinandan	Hindi	Jaipur Edition

1) The Committee of Independent Directors ("IDC") of the Target Company has issued recommendation (relevant extract) on the Offer, which was published on September 22, 2020 (Tuesday) in the above mentioned newspapers and the same are as under:

Recommendation on the Open offer, as to whether the offer is fair and reasonable	IDC is of the view that Open Offer is fair and reasonable.
Summary of reasons for recommendation	IDC has taken into consideration the following for making the recommendation: IDC has reviewed (a) The Public Announcement ("PA") dated August 05, 2020 in connection with the Offer issued on behalf of the Acquirer (b) The Detailed Public Statement ("DPS") which was published on August 20, 2020 and (c) The Letter of Offer ("LOF") dated September 14, 2020. Based on the review of PA, DPS and LoF, the IDC is of the opinion that the Offer Price of ₹19.25 (Rupees Nineteen and Paise Twenty Five only) per Equity Share offered by the Acquirer (more than the highest price amongst the selective criteria mentioned under Justification of Offer Price) is in line with the regulation prescribed by SEBI under the Regulations and prima facie appears to be justified. However, the Public Shareholders should independently evaluate the Offer and take informed decision in the matter.

- There was no Competitive Bid.
- Bigshare Services Private Limited, Registrar to the Offer, has confirmed that the Letter of Offer to the shareholders of the Target Company whose names appear as on the Identified Date i.e. September 11, 2020 (Friday) have been dispatched by September 18, 2020 (Friday). However, accidental omission to dispatch or non-receipt of this LoF to or by any eligible shareholder entitled to this Open Offer shall not invalidate the Open Offer in any manner whatsoever. Additionally, the Letter of Offer is also dispatched through electronic mode to those Public Shareholders who have registered their email id with the depositories.
- The Acquirer has not been declared as a fugitive economic offender under Section 12 of Fugitive Economic Offenders Act, 2018 (17 of 2018) as per Regulations 2(1) (ja) of Regulations.
- SEBI may initiate appropriate actions against the Acquirer and his wife, Mrs. Veena Ranjith in terms of SEBI (SAST) Regulations, 2011 and provisions of SEBI Act for certain delayed compliances by them.
- As on date, the Acquirer does not have any interest in the Target Company, except holding 6,80,074 Equity Shares representing 21.94% of Equity Share Capital/Voting Capital of the Target Company (including 5,34,657 Equity Shares representing 17.25% of the Equity Share Capital/Voting Capital of the Target Company held by his wife, Mrs. Veena Ranjith). Further, there are no Directors representing the Acquirer on the Board of the Target Company.
- The Equity Shares of the Target Company was listed on Jaipur Stock Exchange Limited, Jaipur on April 12, 1996 and Delhi Stock Exchange Limited, Delhi on April 13, 1996 and were listed till the de-recognition of the respective Stock Exchanges. The Equity Shares got listed on BSE Limited, Mumbai ("BSE") on July 04, 2014 having a scrip code as 538521. The ISIN of the Target Company is INE969E01010.
- The price calculated as per the volume-weighted average price paid or payable for acquisition by the Acquirer, during 52 weeks preceding the date of PA and the highest price paid or payable for any acquisition, by the Acquirer, during 26 weeks preceding the date of the PA includes the acquisitions of Equity Shares in the Target Company made by wife of the Acquirer i.e. Mrs. Veena Ranjith.
- A copy of the LoF is also available on the website of SEBI.
- The Final Observation Letter from SEBI was received on September 10, 2020 (Thursday) and the comments have been duly incorporated in the Letter of Offer.
- In the event, Selling Broker of the Public Shareholder is not registered with BSE Limited, Mumbai ("BSE") then that Shareholder can approach the Buying Broker and tender his/her Equity Shares through the Buying Broker viz. Sparkle Securities Solutions Private Limited to tender his/her Equity Shares under the Offer.
- a) **In the case of Equity Shares held in physical form:** Eligible Person(s) may participate in the Offer by confirming their consent to participate in this Offer on the terms and conditions as set out in the LoF. They can participate by submitting an application to their Broker/Selling Broker on the plain paper giving details regarding their Shareholding and requisite documents as mentioned in the LoF. They have to deliver Physical Share Certificates and other relevant documents along with the Transaction Registration Slip to the Registrar to the Offer by Registered Post/Speed Post/Courier/ Hand Delivery so as to reach to the Registrar within two (2) days from the Closing of the Offer.
- b) **In case of Equity Shares held in dematerialized form:** The Seller Member would be required to transfer the number of Equity Shares by using the settlement number and the procedure prescribed by the Clearing Corporation of India Ltd. (Clearing Corporation) for the transfer of Equity Shares to the Special Account of the Clearing corporation before placing the bids/order and the same shall be validated at the time of order entry. The details of the Special Account of Clearing Corporation shall be informed in the issue opening circular issued by BSE/Clearing Corporation.

13) Schedule of Activities:

The Schedule of Activities has been revised and the necessary changes have been incorporated in the LoF. The Revised Schedule of Activities is in compliance with the applicable provisions of SEBI (SAST) Regulations, 2011 and the same is as under:

Nature of Activity	Original Schedule		Revised Schedule	
	Date	Day	Date	Day
Date of the PA	August 05, 2020	Wednesday	August 05, 2020	Wednesday
Date of publishing the Detailed Public Statement	August 12, 2020	Wednesday	August 12, 2020	Wednesday
Last date for filing of Draft Letter of Offer with SEBI	August 19, 2020	Wednesday	August 19, 2020	Wednesday
Last date of a competing offer	September 02, 2020	Wednesday	September 02, 2020	Wednesday
Latest date by which SEBI's observations will be received	September 09, 2020	Wednesday	September 10, 2020	Thursday
Identified Date*	September 11, 2020	Friday	September 11, 2020	Friday
Last date by which the Letter of Offer will be dispatched to the Shareholders (Except the Acquirer and the Selling Shareholders) as on the identified date	September 18, 2020	Friday	September 18, 2020	Friday
Last date by which the recommendation of the committee of Independent Directors of the Target Company will be given and published	September 22, 2020	Tuesday	September 22, 2020	Tuesday
Last date for revising the Offer Price/number of shares	September 23, 2020	Wednesday	September 23, 2020	Wednesday
Date of Public Announcement for Opening the Offer	September 24, 2020	Thursday	September 24, 2020	Thursday
Date of Commencement of the Tendering Period ("Offer Opening date")	September 25, 2020	Friday	September 25, 2020	Friday
Date of Closing of the Tendering Period ("Offer Closing date")	October 09, 2020	Friday	October 09, 2020	Friday
Last date for communicating Rejection/acceptance and payment of consideration for accepted equity shares or credit of unaccepted shares to demat account	October 23, 2020	Friday	October 23, 2020	Friday

* Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer will be sent. It is clarified that all the Shareholders (registered